

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:6132
ANSWERED ON:05.05.2000
REWARD TO INFORMER
ABDUL RASHID SHAHEEN;NIVEDITA MANE

Will the Minister of FINANCE be pleased to state:

- (a) whether there is any policy or guidelines to pay the item-wise rewards to the informers who give information of smuggled goods/black money;
- (b) if so, the details thereof; and
- (c) the number of cases pending in the country as on January 31, 2000 for payment of such rewards to the informers who gave information of smuggled gold/black money, particularly in Saurashtra, Gujarat and Maharashtra?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE

SHRI V. DHANANJAYA KUMAR

(a) & (b) : Guidelines called `Guidelines for Grant of Rewards to Informants, 1993` are in force with effect from 1.12.1993, for grant of rewards to informants who have furnished specific information of undisclosed income, wealth, gift and estate duty. Guidelines are also in force with effect from 30.3.1985, in respect of grant of rewards to informers who provide information on infringement or evasion of customs and excise duty or violation of FERA provisions. These guidelines lay down the policy and procedures for grant of rewards, and also specify the authorities competent to grant the rewards.

(c) : The number of cases pending in the country as on 31st January, 2000 for payment of rewards to the informers in respect of smuggling is 323, out of which cases relating to Gujarat and Maharashtra are 8 and 17 respectively. The number of cases pending in respect of informers who have furnished information on unaccounted income in Gujarat and Maharashtra are 198 and 416 respectively.